



BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA.

OA No. 193 of 2024

IN THE MATTER OF:

Madan Mohan Rout ... Applicant

-Versus-

Nilakantheswar Dev and Ors ... Respondents

COMPLIANCE AFFIDAVIT FILED ON BEHALF

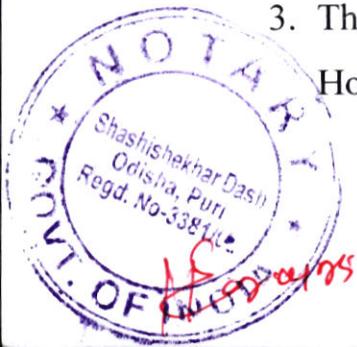
OF RESPONDENT No.4 *Shashishekhar Das*
Notary Govt. of India

Siddharth S. Swain
COLLECTOR, PURI

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri At/PO: Puri, Dist-Puri, do hereby solemnly affirm and state as follows:-

1. That, I am the Respondent No. 4 in the present O.A. and well acquainted with the facts of the O.A. and competent to swear this affidavit.
2. That, the present affidavit is being filed in compliance of the order dated 06.02.2025 passed by this Hon'ble Tribunal.
3. That, in pursuant to the order dated 06.02.2025 passed by the Hon'ble NGT, Eastern Zone Bench, the respondent No.4 under

Shashishekhar Das



X

letter No.587 dated 20.02.2025 requested the Block Development Officer, Sadar, Puri to submit the compliance report on the proposed remedial measures to be taken by the 25th day of every months positively for filing of compliance affidavit.

Copy of the letter No.587 dated 20.02.2025 is filed herewith as ANNEXURE-D/4.

4. That, as per the kind direction of the Hon'ble Tribunal vide order dated 06.02.2025, the Block Development Officer, Puri Sadar Block has submitted his monthly action taken report vide his letter No. 1442 dated 06.03.2025.

Copy of the letter No. 1442 dtd. 06.03.2025 of the Block Development Officer, Sadar, Block is annexed herewith marked as ANNEXURE-E/4.

5. The report of the Block Development Officer, Puri Sadar Block reveals as follows:-

- i) A meeting was convened by the B.D.O. Puri Sadar, Block with the Trustees of Sri Nilakantheswar Dev, PRI members, Local gentries etc. regarding the "Chandan Pokhari" of Gopinathpur.
- ii) The Periphery cleaning and site clearance has been started by the Gopinathpur Grama Panchayat. The copy of the Photograph regarding Periphery cleaning and site

Siddhanta S. Swain
COLLECTOR, PURI

[Handwritten signature]



~~3~~

clearance of Chandan Pokhari is attached to the report of the B.D.O. Puri Sadar, Block may kindly be referred to.

- iii) The Tahsildar, Puri has initiated the process of enforcement to stop waste water drainage by Households and Commercial Establishments around the Chandan Pokhari by issuing notice to the identified persons.

Copy of the notices issued to the different households vide letter No. 2367 dtd. 06.03.2025 to 2374 dtd. 06.03.2025 are annexed herewith marked as ANNEXURE-F/4 Series.

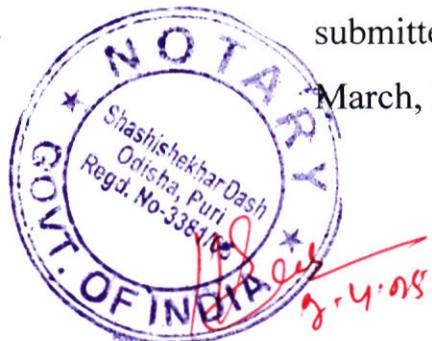
Siddharth. S. Swain
COLLECTOR, PURI

6. That, necessary permission for execution of works like construction of guard wall, construction of steps, outlet drainage channel and culvert for discharge to Musa River has been sought from the Sub-Collector-cum- Interim Trustee Sri Nilakantheswar Dev Trust by the B.D.O., Puri Sadar Block vide his letter No. 696 dtd. 12.02.2025.

[Handwritten signature]

Copy of the letter No. 696 dtd. 12.02.2025 of the B.D.O. Puri Sadar, Block is annexed herewith marked as ANNEXURE-G/4.

7. That, the Block Development officer, Puri Sadar Block has submitted the monthly action taken report for the month of March, 2025 vide his letter No. 2144/GP dtd. 29.03.2025 along



X

with the copy of the meeting proceedings held on 27.03.2025 under the Chairmanship of the Sub-Collector, Puri and the photographs of the pond. It is revealed from the meeting proceeding that, a field visit was conducted by the Sub-Collector, Puri, Block Development Officer, Puri Sadar Block, Tahasildar, Puri, Sadar and Revenue Inspector, Biraharekrushnapur on 27.03.2025 on presence of the petitioner Madan Mohan Rout and local gentries. It was observed that cleaning of Chandanpokhari has been taken up by Gopinathpur Gram Panchayat under Puri Sadar Block by removing the water weeds, water hyacinth and Sludge as per the decision taken earlier.

Siddhant S. Swain
COLLECTOR, PURI

8. That, further physical inspection of the boundary of the pond, it was found that, though the total area of the pond as per the Revenue records is Ac. 0.97 dec which comes to 42.253 Sq.Ft approximately under "Jalasaya" Kisam. However, upon eye estimation the present area of the pond appears to be less than that of the recorded area with encroachments along the embankment. The exact extent of which shall be determined after a through demarcation of the plot. It is a settled proposition of law that no construction shall be carried out on "Jalasaya" kisam land. Keeping in view of the burden of workload because closure of the financial year, the Tahasildar, Puri is directed to conduct a thorough demarcation and determine the exact extent of encroachment and the type of encroachment soon after the end of March, 2025.

[Handwritten signature]



27.4.25

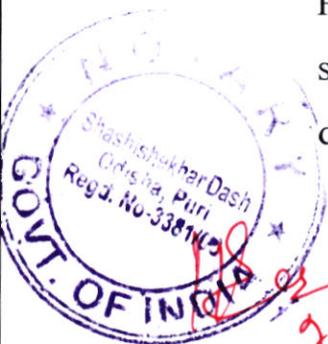
~~X~~

9. That, it has further come to the notice that those persons around the adjoining area of the pond have constructed structures and have also rented out those structures to various shops and commercial establishments. It was observed that garbage is being dumped into the pond and domestic wastewater is being discharged into the pond. The team led by Sub-Collector, Puri sternly warned the residents and the shop owners in the adjoining area of the pond not to throw any garbage into the pond or discharge of domestic wastewater into the pond. On inquiry and interacting with them, it was ascertained that the occupants were constructing structures, occupying and renting out properties for both residential and commercial purposes by illegally possessing the property of the deity. Further, it is trite law that Deities are juristic persons with perpetual minority and the encroachers need to be evicted. But, as the property belongs to the deity and is not Government property, the Tahasildar is not empowered to initiate encroachment cases for eventual eviction of the occupants under the provisions of O.P.L.E. Act, 1972 and it is therefore decided to move a request letter to the Commissioner of Endowment, Odisha for taking necessary action as per the provisions of Hindu Religious Endowment Act.

Ammya

Siddharth S. Swain
COLLECTOR, PURI

10. That, regarding outlet for discharge of water out of the Chandan Pokhari, it was observed that on four sides, there are age old structures (residential and commercial) and after thorough demarcation, technical evaluation and handover of the properties



2.4.25

~~6~~

of deities to the interim Trust Board, action as deemed proper and as per technical feasibility, will be taken for discharge of the excess water during rainy season. It has also been decided to move the Commissioner of Endowments with a request to take necessary steps (as per Section 25 and 68 of the Orissa Hindu Religious Endowment Act, 1951) for handing over of possession of the properties of the Deities to the Interim Trustee and the Interim Trustee Board constituted vide Order No. 8259 (3) dated 21.09.2024 of the office of the Commissioner of Endowments, Odisha, Bhubaneswar.

11. That, presently the cleaning of the pond is being done by the B.D.O. Puri Sadar out of the Gram Panchayat Fund. But keeping in view the fund constraint it has been decided that the interim trust board should move a request proposal to the Commissioner of Endowments for allowing the interim trust board to incur expenses from the fund of the deity for distillation of the pond as well as for construction of lined embankment around the pond in order to comply the order of the Hon'ble N.G.T.

Siddhant S. Swain
COLLECTOR, PURI

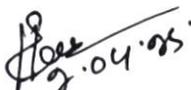
Copy of the letter No. 2144/G.P. dtd. 29.03.2025 along with the copy of the photographs of the pond and copy of the meeting proceedings are annexed here with marked as ANNEXURE-H/4 Series.



[Handwritten signature]



- 12. That the deponent craves leave of this Hon'ble Tribunal to file further affidavit if so necessary.
- 13. That the facts stated in this compliance affidavit are true to the best of my knowledge and based on official records.

Identified by

 Advocate

Siddharth S. Swain
 DEPONENT
COLLECTOR, PURI

VERIFICATION

I, Sri Siddharth Shankar Swain, aged about 34 years, S/o Subash Chandra Swain, at present working as Collector, Puri do hereby solemnly affirm and verify the contents of paragraph are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on 02nd April, 2025.

Puri
 Dt.02.04.2025

Siddharth S. Swain
 VERIFICANT
COLLECTOR, PURI

CERTIFICATE

Due to non-availability of cartridge papers white thick papers used.
 Puri
 Dt.02.04.2025

Partha Sarathi Nayak

PARTHA SARATHI NAYAK, AGA
 E.No.O-1076/2003,MOB-9437277043
 E.Mail-advparthaohc@gmail.com



SL. No. *22* :.....
 Dated *02.04.25*



Solemnly Affirms & Signed
 before the on this *02nd*
 day of *April* at *9:00 AM* PM
S. S. Swain
 Notary Govt. of India
02.04.25



Annexure-D/4 L15

77

OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, PURI
(JUDICIAL SECTION)
(E.mail I.D- judicialpuri2023@gmail.com)

Letter No. 527 /Judl dt. 20-02-25

To,

**The Block Development Officer,
Puri Sadar Block, Puri.**

Sub:- O.A. No. 193 of 2024/EZ filed by Madan Mohan Rout -Vrs-
Nilakantheswar Dev & Others.

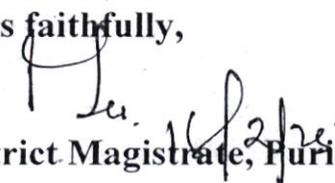
Sir,

In inviting reference to the subject cited above, I am to enclose here with the copy of the letter No. 7114 (WE) dtd. 12.02.2025 of Sri Partha Sarathi Nayak, Addl. Government Advocate, along with the copy of the order of the Hon'ble N.G.T. dated 06.02.2025 and request you to please submit the compliance report on the proposed remedial measures to be taken by the 25th day of every months positively for filing of counter affidavit by the Collector, Puri during the first week of every month.

Further, you are also requested to submit up-to-date compliance report by 25th day of March,2025 positively for filing of compliance affidavit by the Collector, Puri before the National Green Tribunal as directed by the Hon'ble N.G.T as the case has been adjourned to 04.04.2025.

This may please be treated as **Extremely Urgent**.

Yours faithfully,


Addl. District Magistrate, Puri

Memo No. 588 /Judl. Dtd. 20-02-25

Copy along with enclosure forwarded to the Chief Development Officer-cum-E.O. Zilla Parisada, Puri for information and necessary action.

True Copy Attached


Deputy Collector.

Judicial, Collectorate BHF


Addl. District Magistrate, Puri

memo
20-2-25
2

- 89 -

Memo No. 589 /Judl. Dtd. 20-02-25

Copy along with enclosure forwarded to the Sub-Collector, Puri for information and necessary action. He being the Member of interim Trusty Board of the Deity Sri Gopinath Dev & others is requested to intimate Tahasildar, Puri to take enforcement Activities around the Chandan Pokhari at Gopinathpur who are polluting it and to submit action taken report within 3 days for filing compliance affidavit by the Collector, Puri before NGT (EZ) kolkata.

He. 18/2/25
Addl. District Magistrate, Puri

Memo No. 590 /Judl. Dtd. 20-02-25

Copy forwarded to the Tahasildar, Puri for information and necessary action. He is requested to take the Enforcement Activities around the Chandan Pokhari at Gopinathpur in consultation with Sub-Collector, Puri, BDO, Puri Sadar and IIC, Puri Sadar and furnish action taken report to this office.

He. 18/2/25
Addl. District Magistrate, Puri

Memo No. 591 /Judl. Dtd. 20-02-25

Copy forwarded to the Advocate General, Odisha, Cuttack for information and necessary action with reference to his letter No. 7114(WE) dtd. 12.02.2025.

He. 18/2/25
Addl. District Magistrate, Puri

True Copy Attested

Deputy Collector
Deputy Collector,
Judicial, Collectorate Puri

X

DIARY NO. 620 /RES. Date 13/02/2025
SECTION / OFFICE



575
19-2-25

RECEIVED
12 FEB 2025

OFFICE OF THE ADVOCATE GENERAL, ODISHA, CUTTACK
E.MAIL-advgen@nic.in

Letter No. 714 ^{WE} Dated 12/2/25

14

Co-filer
12/2/25

To
The Collector,
Puri

Sub: O.A. No. 193 of 2024/EZ filed by Madanmohan Rout Vrs. Nilakantheswar Dev & Others

Sir,

It is to intimate you that, the matter was heard on 06.02.2025 before Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and adjourned to 4.4.2025. The Hon'ble National Green Tribunal was directed to your good office to file monthly action taken report.

DC, Puri

Please treat this letter as "Extremely Urgent" one and do the needful for proper compliance of order dated 06.02.2025 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. Copy of order dated 06.02.2025 is attached herewith for your ready reference.

Yours faithfully,

Encl:-As above

(PARTHA SARATHI NAYAK) 12/2/25
ADDL. GOVT. ADVOCATE
MOB NO.9437277043

True copy Attested

Deputy Collector,
Judicial, Collectorate Puri

2-100

Item No.2

(Kolkata Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, PUNE**

[Through Physical Hearing (With Hybrid Option)]

Original Application No. 193/2024 (EZ)

Madanmohan Rout

Applicant

V/s.

Nilakanteswar Dev & Ors.

Respondents

Date of hearing : 06.02.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. ARUN KUMAR VERMA, EXPERT MEMBER**

Applicant: Mr. Afraaz Suhail, Adv. for the Applicant.

Respondents: Mr. Partha Sarathi Nayak, AGA for R-2,3,4,7 & 8.

Mr. Dipanjan Ghosh, Adv. for R-5.

None for R-1 & 6.

ORDER

1. Vide order dated 05.12.2024, this Tribunal directed respondent no.4 to file affidavit of compliance.
2. In compliance thereof, affidavit dated 03.02.2025 has been filed by respondent no.4 in which the proposed remedial measures to be taken have been mentioned.
3. Learned Counsel for respondent no. 4 seeks three months time for filing of affidavit regarding further compliance made.

True Copy Attested

1

[Signature]
Deputy Collecto.,
Judicial, Collectorate Pur

~~10~~

4. In view of nature of remedial measures to be carried out, we consider it appropriate that monthly action taken report be filed by respondent no. 4 so that compliance made can also be properly monitored and appropriate directions can be issued.
5. Accordingly, action taken report be filed by respondent no. 4 in the first week of April giving all relevant details regarding actions taken for compliance with the orders passed by this Tribunal.
6. List on 04.04.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Arun Kumar Verma, EM

February 06th, 2025
O.A. No. 193/2024/EZ
AG

Three Copy attested


Deputy Collector,
Judicial Collectorate BPT

ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

ଓଡ଼ିଶା ସରକାର, ପୁରୀ
୭୫୨୦୦୨
Water Works Road, Puri
752002
ori-bpuri@nic.in
ori.bpuri@gmail.com



OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI

Letter No: 1442 Date: 06/03/2025

To,

The Collector, Puri

Sub: Monthly action taken report for the **Month of February 2025** regarding implementation of orders of Hon'ble NGT Dt. 05.12.2024 in OA No. 193 of 2023/EZ filled by Sri Madan Mohan Rout Vrs Sri Sri Nilakantheswar Dev and others.

Ref: This Office Letter No. 696 Dt. 12.02.2025 addressed to Sub-Collector-Cum-Interim Trustee, Nilakantheswar Dev.

This Office Letter No. 711 Dt. 13.02.2025 addressed to Tahasildar, Puri

Order Dated 06.02.2025 in OA No. 193 of 2023/EZ of Hon'ble NGT, EZ

This office letter no 451 Dt. 29.01.2025 communicating proceedings of the meeting regarding implementation of orders of Hon'ble NGT in OA No. 193 of 2023/EZ filled by Sri Madan Mohan Rout Vrs Sri Sri Nilakantheswar Dev and others.

Order Dt 05.12.2024 in OA No. 193 of 2023/EZ of Hon'ble NGT, EZ.

Sir,

In inviting reference to the subject cited above, I am to say that for compliance of the orders of Hon'ble NGT, EZ Dt 05.12.2024 in OA No. 193 of 2023/EZ, a meeting was conducted with the trustees of Sri Nilakantheswar Dev, PRI members, Local gentries etc around the Chandan Pokhari, Gopinathpur and the proceedings thereof was communicated to your good office Vide this office Memo No. 452 Dt. 29.01.2025.

Now, Hon'ble NGT, EZ Vide Order Dated 06.02.2025 in OA No. 193 of 2023/EZ has directed to file a monthly action taken report on the remedial measures suggested in the meeting recorded in its proceedings.

Pg-1/2.....

True Copy attested


Deputy Collector.,

Judicial, Collectorate Puri.


Block Development Officer
Puri Sadar

//2//

In this regards following action has been taken in the month of February 2025:

1. Periphery Cleaning and site clearance has been started by the Gopinathpur Gram Panchayat. (Photograph Enclosed as **Annexure-A**).
2. Tahasildar, Puri has initiated the process of enforcement to stop waste water drainage by Households and Commercial Establishments around Chandan Pokhari by issuing notices to the identified persons. (**Annexure-B**).
3. Necessary permission for execution of works like construction of guard wall, construction of steps, outlet drainage channel and culvert for discharge to Musa River has been sought from the Sri Nilakantheswar Trust alongwith (**Annexure-C**).

This is for your kind information and necessary action.

[Signature]
06/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

Memo No. 1443 **Dt.** 06/03/2025

Copy forwarded to Sarpanch/PEO, Gopinathpur GP for information and necessary action.

[Signature]
06/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

Memo No. 1444 **Dt.** 06/03/2025

Copy forwarded to The Tahasildar, Puri for information and necessary action.

[Signature]
06/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

Memo No. 1445 **Dt.** 06/03/2025

Copy forwarded to The Sub-Collector, Puri-Cum-Interim Trustee, Sri Nilakantheswar Dev/ Endowment Inspector, Puri for information and necessary action.

[Signature]
06/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

True copy attested

[Signature]
02/03/2025
Deputy Collector,

Judicial, Collectorate Puri



True copy attached

S. S. S. S.

Deputy Collector
Industrial, Coimbatore Dist.

Annex- 'B'



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2367 / Dated. 06.03.2025

Madam/Sir,

ତଉନ ମଲିକ ପି - ବରଜୁ ମଲିକ, ଜା - ଡମ୍ପ, ବା - ନିଜଗାଁ

Below are the details of the violation done by you -

- 1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	576	126	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri
[Signature]
Block Development Officer
Puri Sudar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022 AND VIDE SECTION 9 OF THE O.P.L.E. ACT, 1972 & SECTION 8 OF THE O.P.L.E. ACT, 1972

Letter No. 2368 / Dated. 06.03.2025

Madam/Sir,

ହାସିନ ମହମ୍ମଦ, ପିତା - ଆନୁଜ ମହମ୍ମଦ, ଜାତି - ମୁସଲମାନ, ବା - ଅଠରନଳା

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP
2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

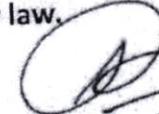
Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ଗାଉଡ଼ଗାପୁର	570	126	Waste discharge and dumping

3. Documents to be verified –
 - Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents
4. Date & Time of Hearing –
 - 14/03/2025 (Friday) at 11:30 AM
5. Place of Hearing / Designated Authority for Hearing –
 - Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Three copy attested


Deputy Collecto.,
Judicial. Collectorate Puri


06/03/2025
Tahasildar, Puri

Block Development Officer
Puri Sadar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2369 / Dated. 06.03.2025

Madam/Sir,

ଧୋବା ନାୟକ, ବଟୁ ନାୟକ, ନବା ନାୟକ ପି - ଗଜା ନାୟକ, ଜା - ଖଣ୍ଡାୟତ, ବା - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation - (House / Shop / Wall / Others) -
 - Discharge and Dumping of Waste from Shop to Chandan Pokhari, Gopinathpur GP

2. Details of the violation -

- Discharge and Dumping of Waste from Shop to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓଡ଼ିଶା ରାଜତରାପୁର	571	126	Waste discharge and dumping (Commercial)

3. Documents to be verified -

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing -

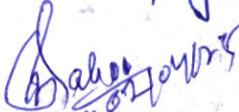
- 14/03/2025 (Friday) at 11:30 AM

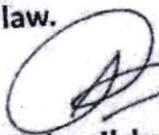
5. Place of Hearing / Designated Authority for Hearing -

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Free copy attested


Deputy Collector,
Judicial, Collectorate Puri


Tahasildar, Puri


Block Development Officer
Puri Sadar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2370 / Dated. 06.03.2025

Madam/Sir,

ବୈକୁଣ୍ଠ ପଧାନ, ପିତା - ଗଣ୍ଡା ପଧାନ, ଜାତି - ଖଣ୍ଡାୟତ, ବାସସ୍ଥାନ - ଖଣ୍ଡିଆବନ୍ଧ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste from Shop to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste from Shop to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଖଣ୍ଡ ରାଉତରାପୁର	572	126	Waste discharge and dumping (Commercial)

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested


Deputy Collector,
Jurisdictional, Collectorate Puri


06/03/2025
Tahasildar, Puri

Block Development Officer
Puri Sadar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2371 / Dated. 06.03.2025

Madam/Sir,

ନେତ୍ରମଣି ବେବା ସ୍ଵାମୀ - କ୍ଷେତ୍ର ବେହେରା, ଜାତି - ପୁନାରୀ, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation - (House / Shop / Wall / Others) -

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation -

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓଡ଼ିଶା ରାଜବରାପୁର	579	126	Waste discharge & dumping

3. Documents to be verified -

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing -

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing -

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True copy attested


Deputy Collector,
Judicial, Collectorate Puri


06/03/2025
Tahasildar, Puri


06/03/2025
Block Development Officer
Puri Sadar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2372 / Dated. 06.03.2025

Madam/Sir,

ସୁବଳ ଗଡ଼େଇ ପିତା - ଅନନ୍ତ ଗଡ଼େଇ, ବାସନ୍ତୀନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP
2. Details of the violation –
 - Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଘର ରାଉତରାପୁର	578	126	Waste discharge & dumping

3. Documents to be verified –
 - Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents
4. Date & Time of Hearing –
 - 14/03/2025 (Friday) at 11:30 AM
5. Place of Hearing / Designated Authority for Hearing –
 - Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Three copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
Tahasildar, Puri

06/03/2025
Attested
[Signature]
Block Development Officer
Puri Sadar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2373 / Dated. 06.03.2025

Madam/Sir,

ରାମ ନାୟକ ପିତା - ଅଜିବ ନାୟକ, ଜାତି - ଡମ, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓଡ଼ିଶା ରାଜକରାପୁର	577	126	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

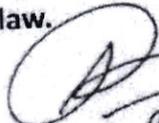
5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True copy attested


Deputy Collector,
Judicial, Collectorate Puri


06/03/2025
Tahasildar, Puri


06/03/2025
Block Development Officer
Puri Suvar



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2374 / Dated. 06.03.2025

Madam/Sir,

ସୁନାମଶୀ ଦେବ ପିତା - ରାଜନ ମଲିକ, ଜାତି - କଣ୍ଠରା, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଟ	582	126	Waste discharge & dumping
ରାଉତରାପୁର	563	156	

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Tree copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri

[Signature]
Block Development Officer
Puri Sadar



ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

**OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI**

- X - Annexure - 6/Annexure/1/93

ଓଡ଼ିଶା ସରକାର, ପୁରୀ
୭୫୨୦୦୨
Water Works Road, Pur
752002
ori-bpuri@nic.in
ori.bpuri@gmail.com

Letter No: 696 Date: 12/1/2025

To,

The Sub-Collector, Puri-Cum-Interim Trustee, Sri Nilakantheswar Dev

Sub: Permission for execution of works towards Renovation and Rejuvenation of Chandan Pokhari at Gopinathpur GP by the Gopinathpur Gram Panchayat.

Ref: Order Dated 06.02.2025 in OA No. 193 of 2023/EZ of Hon'ble NGT,EZ

This office letter no 451 Dt. 29.01.2025 communicating proceedings of the meeting regarding implementation of orders of Hon'ble NGT in OA No. 193 of 2023/EZ filled by Sri Madan Mohan Rout Vrs Sri Sri Nilakantheswar Dev and others.

Order Dt 05.12.2024 in OA No. 193 of 2023/EZ of Hon'ble NGT,EZ.

Sir,

In inviting reference to the subject cited above, I am to say that for compliance of the orders of Hon'ble NGT, EZ Dt 05.12.2024 in OA No. 193 of 2023/EZ, a meeting was conducted with the trustees of Sri Nilakantheswar Dev, PRI members, Local gentries etc around the Chandan Pokhari, Gopinathpur and the proceedings thereof was communicated to your good office Vide this office Memo No. 452 Dt. 29.01.2025.

Now, Hon'ble NGT, EZ Vide Order Dated 06.02.2025 in OA No. 193 of 2023/EZ has directed to file a monthly action taken report on the remedial measures suggested in the meeting recorded in its proceedings.

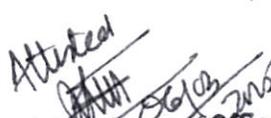
Therefore, you are requested to kindly accord necessary Permission for execution of works towards Renovation and Rejuvenation of Chandan Pokhari at Gopinathpur GP by the Gopinathpur Gram Panchayat for further necessary action at this end.

True copy attested


Deputy Collector,
Judicial, Collectorate Puri


Block Development Officer

Pg-1/2.....

Attested

Block Development Officer
Puri Sadar

- X -

1/2/11

Memo No. 697 Dt. 12/2/2005

Copy forwarded to Sarpanch/PEO, Gopinathpur GP for information and necessary action.

[Signature]
11/12/2005
Block Development Officer

Memo No. 698 Dt. 12/2/2005

Copy forwarded to Endowment Inspector, Puri for information and necessary action.

[Signature]
11/12/2005
Block Development Officer

Memo No. 699 Dt. 12/2/2005

Copy forwarded to Collector, Puri for information and necessary action.

[Signature]
11/12/2005
Block Development Officer

Misled
[Signature]
06/12/2005
Block Development Officer
Puri Sadar

Three copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri



- ~~26~~ - Annexure - 4/4
ପଞ୍ଚାୟତ ସମିତି କାର୍ଯ୍ୟାଳୟ
ପୁରୀ ସଦର, ପୁରୀ

ଓଫିସ୍ ଓଡ଼ିଶା ରୋଡ, ପୁରୀ
୭୫୨୦୦୨

Water Works Road, Puri
752002

ori-bpuri@nic.in

ori.bpuri@gmail.com

**OFFICE OF THE PANCHAYAT SAMITI
PURI SADAR, PURI**

Letter No. 144/GP Date: 29.03.2025

To,

The Collector, Puri

Sub: Monthly action taken report for the **Month of March 2025** regarding implementation of orders of Hon'ble NGT Dt. 05.12.2024 in OA No. 193 of 2023/EZ filled by Sri Madan Mohan Rout Vrs Sri Sri Nilakantheswar Dev and others.

Ref: This Office Memo No. 2119 Dt. 28.03.2025 forwarding the proceedings of meeting Dt. 27.03.2025 regarding implementation of orders.

This Office Letter No. 1442 Dt. 06.03.,2025 regarding action taken report for the month of February 2025.

This Office Letter No. 696 Dt. 12.02.2025 addressed to Sub-Collector-Cum-Interim Trustee, Nilakantheswar Dev.

This Office Letter No. 711 Dt. 13.02.2025 addressed to Tahasildar, Puri

Order Dated 06.02.2025 in OA No. 193 of 2023/EZ of Hon'ble NGT, EZ

This office letter no 451 Dt. 29.01.2025 communicating proceedings of the meeting regarding implementation of orders of Hon'ble NGT in OA No. 193 of 2023/EZ filled by Sri Madan Mohan Rout Vrs Sri Sri Nilakantheswar Dev and others.

Order Dt 05.12.2024 in OA No. 193 of 2023/EZ of Hon'ble NGT, EZ.

Sir,

In inviting reference to the subject cited above, I am to say that for compliance of the orders of Hon'ble NGT, EZ Dt 05.12.2024 in OA No. 193 of 2023/EZ, a field visit was conducted on 27th March 2025 by Sub-Collector, Puri and a meeting was conducted thereafter in presence of the undersigned and Tahasildar, Puri. The petitioner and Local Revenue Inspector was present.

Pg-1/3.....

Free copy attested
Deputy Collector,
Judicial. Collectorate Puri

//2//

Now, Hon'ble NGT, EZ Vide Order Dated 06.02.2025 in OA No. 193 of 2023/EZ has directed to file a monthly action taken report on the remedial measures suggested in the meeting recorded in its proceedings.

In this regards following action has been taken in the month of March 2025:

1. Removal of Water Hyacinth, Water weeds and Sludge in the Pond area has been taken up by Gopinathpur Gram Panchayat under Puri Sadar Block and will be completed by First Week of April 2025.. (Photograph Enclosed as **Annexure-A**).
2. Tahasildar, Puri has initiated the process of enforcement to stop waste water drainage by Households and Commercial Establishments around Chandan Pokhari by issuing notices to the identified persons. (**Annexure-B**).
3. Regarding desiltation of Pond, Proper lined embankment and construction of drainage it has been decided vide meeting Dt. 27.03.2025 to go for through demarcation of the pond area by Tahasildar, Puri, followed by a proposal to be submitted by Sub-Collector-Cum-Interim Trustee of the endowment property seeking necessary action from the Commissioner of Endowments, Odisha to remove encroachments. Thereafter, keeping in view the fund constraint of the Gram Panchayat, it was decided to seek permission from the Commissioner of Endowments, Odisha to allow the interim trustee to incur expenses of fund of the deity for desiltation of pond as well as construction of lined embankment around the pond (**Annexure-C**).

This is for your kind information and necessary action.


29/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

Memo No. 2145/GP Dt. 29/03/2025

Copy forwarded to Sarpanch/PEO, Gopinathpur GP for information and necessary action.


29/03/2025
Block Development Officer
Block Development Officer
Puri Sadar

Memo No. 2146/GP Dt. 29.03.2025

Copy forwarded to The Tahasildar, Puri for information and necessary action.

Tree copy attested


29/03/2025
Block Development Officer
Block Development Officer


Deputy Collector,
Judicial, Collectorate Puri

~~98~~

11311

Memo No. 2149/68 Dt. 29-03-2025
Copy forwarded to The Sub-Collector, Puri-Cum-Interim Trustee, Sri Nilakantheswar Dev/
Endowment Inspector, Puri for information and necessary action.

~~29/03/25~~
Block Development Officer
Block Development Officer
Puri Sadar

True Copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

Annexure - A



True copy attested

Saharaj
Deputy Collector,
Judicial, Collectorate Pur



ANNEXURE-B

OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2367 / Dated. 06.03.2025

Madam/Sir,

ଓଇଡନ ମଳିକ ପି - ବରଜୁ ମଳିକ, ଜା - ଡମ, ବା - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	576	126	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022 AND VIDE SECTION 9 OF THE O.P.L.E. ACT, 1972 & SECTION 8 OF THE O.P.L.E. ACT, 1972

Letter No. 2368 / Dated. 06.03.2025

Madam/Sir,

ହାସିନ ମହମ୍ମଦ , ପିତା - ଆନୁଜ ମହମ୍ମଦ , ଜାତି - ମୁସଲମାନ , ବା - ଅଠରନଳା

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP
2. Details of the violation –
 - Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	570	126	Waste discharge and dumping

3. Documents to be verified –
 - Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents
4. Date & Time of Hearing –
 - 14/03/2025 (Friday) at 11:30 AM
5. Place of Hearing / Designated Authority for Hearing –
 - Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Three copy attached

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2369 / Dated. 06.03.2025

Madam/Sir,

ଧୋବା ନାୟକ, ବଟୁ ନାୟକ, ନବା ନାୟକ ପି - ଗଜା ନାୟକ, ଜା - ଖଣ୍ଡାୟତ, ବା - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste from Shop to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste from Shop to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	571	126	Waste discharge and dumping (Commercial)

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

Three copy attested

[Signature]
Deputy Collecto.,

Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2370 / Dated. 06.03.2025

Madam/Sir,

ବୈକୃଷ୍ଣ ପଧାନ, ପିତା - ଗଣ୍ଡା ପଧାନ, ଜାତି - ଖଣ୍ଡାଲତ, ବାସସ୍ଥାନ - ଖଣ୍ଡିଆବନ୍ଧ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste from Shop to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste from Shop to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	572	126	Waste discharge and dumping (Commercial)

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True copy attested

[Signature]
06/03/2025

Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2371 / Dated. 06.03.2025

Madam/Sir,

ନେତ୍ରମଣି ବେବା ସ୍ଵାମୀ - କ୍ଷେତ୍ର ବେହେରା, ଜାତି - ସୁନାରୀ, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	579	126	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested

[Signature]

Deputy Collector,

Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2372 / Dated. 06.03.2025

Madam/Sir,

ସୁବଳ ଗଡ଼େଇ ପିଡ଼ା - ଅନନ୍ତ ଗଡ଼େଇ, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	578	126	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested

[Signature]
Deputy Collector,

Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2373 / Dated. 06.03.2025

Madam/Sir,

ରାମ ନାୟକ ପିତା - ଅଜିବ ନାୟକ, ଜାତି - ତମ, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –
 - Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP
2. Details of the violation –
 - Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ ରାଉତରାପୁର	577	126	Waste discharge & dumping

3. Documents to be verified –
 - Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents
4. Date & Time of Hearing –
 - 14/03/2025 (Friday) at 11:30 AM
5. Place of Hearing / Designated Authority for Hearing –
 - Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True copy attested

[Signature]

Deputy Collecto.,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2374 / Dated. 06.03.2025

Madam/Sir,

ସୁନାମଶୀ ଦେବ ପିତା - ରାଜନ ମଳିକ, ଜାତି - କଣ୍ଡରା, ବାସସ୍ଥାନ - ନିଜଗାଁ

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପିନାଥପୁରଓରଫ	582	126	Waste discharge & dumping
ରାଉତରାପୁର	563	156	

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri



OFFICE OF TAHASILDAR, PURI

NOTICE AS PER JUDGEMENT DATED 13.11.2024 BY THE HON'BLE SUPREME COURT OF INDIA UNDER ITS ORIGINAL JURISDICTION IN WRIT PETITION (CIVIL) NO. 295/2022, WRIT PETITION (CRIMINAL) NO. 162/2022 AND WRIT PETITION (CIVIL) NO. 328/2022

Letter No. 2375 / Dated. 06.03.2025

Madam/Sir,

ଅନାଦୀ ମଲିକ ପି:ଦାନ ମଲିକ ଜା: କଣ୍ଠରା ବା: ଅଠରନଳାପାଟଣା ଓରଫ ଗୋପୀନାଥପୁର

Below are the details of the violation done by you -

1. Nature of the Violation – (House / Shop / Wall / Others) –

- Discharge and Dumping of Waste to Chandan Pokhari, Gopinathpur GP

2. Details of the violation –

- Discharge and Dumping of Waste to Chandan Pokhari

Mouza	Plot No.	Khata No.	Form of violation
ଗୋପୀନାଥପୁରଓରଫ ଗାଞ୍ଜତରାପୁର	562/619	25	Waste discharge & dumping

3. Documents to be verified –

- Copy of Government Land Records (ROR) or Registered Sale Deed or Any supporting documents

4. Date & Time of Hearing –

- 14/03/2025 (Friday) at 11:30 AM

5. Place of Hearing / Designated Authority for Hearing –

- Tahasil Office, Puri / Tahasildar, Puri

Therefore, you are requested to take necessary steps for not discharging or dumping of waste into Chandan Pokhari, Gopinathpur GP. You are also requested to be present at the said date, time and place in person or through your authorized representative for a hearing along with required documents failing which necessary preventive action shall be taken as per law.

True Copy attested

[Signature]
Deputy Collecto.,
Mirdial. Collectorate Puri

[Signature]
06/03/2025
Tahasildar, Puri

~~79~~

108
ANNEXURE-C

PROCEEDING OF THE MEETING HELD IN THE GOPINATHPUR GP OFFICE AT 11 AM ON 27.03.2025 ON THE ISSUE OF IMPLEMENTATION OF RECOMMENDATIONS OF INSPECTION COMMITTEE REGARDING CLEANING AND PROTECTING CHANDANPOKHARI IN PURSUANCE OF DIRECTION OF HON'BLE NGT IN OA NO. 193 OF 2024/EZ FILED BY SRI MADAN MOHAN ROUT-VRS-SRI SRI NILAKANTHESWAR DEV & OTHERS

On 27.03.2025, a Joint visit to the site of Chandan Pokhari was conducted by Sub Collector, Puri; Block Development Officer, Puri Sadar; Tahasildar, Puri Sadar; Revenue Inspector, Biraharekrushnapur in presence of the petitioner Madan Mohan Rout and local gentries. It was observed that cleaning of Chandanpokhari has been taken up by Gopinathpur Gram Panchayat under Puri Sadar Block by removing the water weeds, Water Hyacinth and Sludge as per the decision taken earlier.

Upon further physical inspection of the boundary of the Pond, it was found that though the total area of the pond as per the Revenue records is Ac. 0.97 which comes to 42,253 Sq.Ft approximately under "Jalasaya" Kisam. However, upon eye estimation the present area of the pond appears to be less than that of the recorded area with encroachments along the embankment, the exact extent of which shall be determined after a thorough demarcation of the plot. It is a settled proposition of law that no construction shall be carried out on "Jalasaya" Kisam Land. Keeping in view the burden of workload because of the financial year closure, the Tahasildar, Puri is directed to conduct a thorough demarcation and determine the exact extent of encroachment and the type of encroachment soon after the end of March 2025.

Further, it has come to the notice that those persons around the adjoining areas of the pond have constructed structures and have also rented out those structures to various shops and commercial establishments. It was observed that garbage is being dumped into the pond and domestic wastewater is being discharged into the pond. The team led by the Sub Collector, Puri sternly warned the residents and the shop owners in the adjoining areas of the pond not to throw any garbage into the pond or discharge of domestic waste water into the pond. Upon inquiry and interacting with them, it was ascertained that the Occupants were constructing structures, occupying and renting out properties for both residential and commercial purposes by illegally possessing the property of the deity. Further, it is trite law that Deities are juristic persons with perpetual minority and the encroachers need to be evicted. But, as the property belongs to the deity and is not government property, the Tahsildar is not empowered to initiate encroachment cases for eventual eviction of the occupants under the provisions of

Free copy collected

B. Rout
Deputy Collector,

Judicial, Collectorate Puri

~~40~~

OPLE Act, 1972 and it is therefore decided to move a request letter to the Commissioner of Endowment, Odisha for taking necessary action as per the provisions of Hindu Religious Endowment Act. Hence, the present interim trustee and the members of the interim trust are requested to send this proceeding to the Commissioner of Endowments for necessary action for eventual eviction of encroachers as per law after a thorough demarcation by the Tahsildar, Puri.

Regarding outlet for discharge of water out of the Chandan Pokhari, it was observed that on four sides, there are age old structures (residential and commercial) and after thorough demarcation, technical evaluation and handover of the properties of the deities to the Interim Trust board, action as deemed proper and as per technical feasibility, will be taken for discharge of the excess water during rainy season.

It has been decided to move to the Commissioner of Endowments with a request to take necessary steps (as per Section 25 and 68 of the OHRE Act, 1951) for handing over of possession of the properties of the Deities to the Interim trustee and the Interim Trust Board constituted vide Order No. 8259(3) Dated 21.09.2024 of the Office of the Commissioner of Endowments, Odisha, Bhubaneswar.

It is pertinent to quote Section 16-A of Shri Jagannath Temple Act, 1955 regarding removal of encroachment from the Temple land,

"16-A. Removal of encroachment of Temple Land :-

(1) The provisions contained in the Orissa Prevention of Land Encroachment [Act, 1972] [Orissa Act 6 of 1972] shall be applicable, as far as may be, in respect of unauthorized occupation of any land belonging to the Temple as if it were property of Government within the meaning of that Act.

(2) [Chief Administrator] may with the prior approval of the Committee, make an application for taking up appropriate proceedings under the said Act to the authority-competent there under and thereupon it shall be lawful for such authority to take action in accordance with the provisions contained in that Act."

Three copy attested

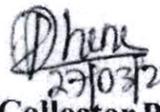
[Signature]
Deputy Collector,
Judicial, Collectorate Puri

Therefore, it has been decided to request the Commissioner of Endowments, Odisha, Bhubaneswar to move to the Government with suggestion to bring in necessary amendments in the Orissa Hindu Religious Endowments Act, 1951 in light of Section 16-A of Shri Jagannath Temple Act, 1955 in the best interest of properties of Deities.

Presently the cleaning of the pond is being done by the BDO, Puri Sadar out of the Grama Panchayat fund. But keeping in view the fund constraint it has been decided that the interim trust board should move a request proposal to the Commissioner of Endowments for allowing the interim trust board to incur expenses from the fund of the deity for desiltation of the pond as well as for construction of lined embankment around the pond in order to comply the order of the Hon'ble NGT.

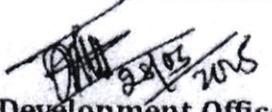

27/03/2025
Tahasildar, Puri


BDO, Puri Sadar


27/03/25
Sub-Collector, Puri

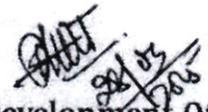
Memo No. 2115 Dt. 28-03-2025

Copy forwarded to Sarpanch/PEO, Gopinathpur GP for information and necessary action.

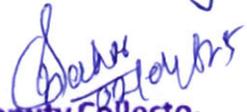

28/03/2025
Block Development Officer

Memo No. 2116 Dt. 28-03-2025

Copy forwarded to Interim Trustee, Sri Nilakantheswar Dev/Endowment Inspector, Puri for information and necessary action.


28/03/2025
Block Development Officer

Three copy attested


Deputy Collector,
Judicial Collectorate Puri

- 48 -

Memo No. 2117 Dt. 28-03-2025

Copy forwarded to Tahasildar,Puri for information and necessary action.

[Signature]
28/03/2025
Block Development Officer

Memo No. 2118 Dt. 28-03-2025

Copy forwarded to Sub-Collector,Puri for information and necessary action.

[Signature]
28/03/2025
Block Development Officer

Memo No. 2119 Dt. 28-03-2025

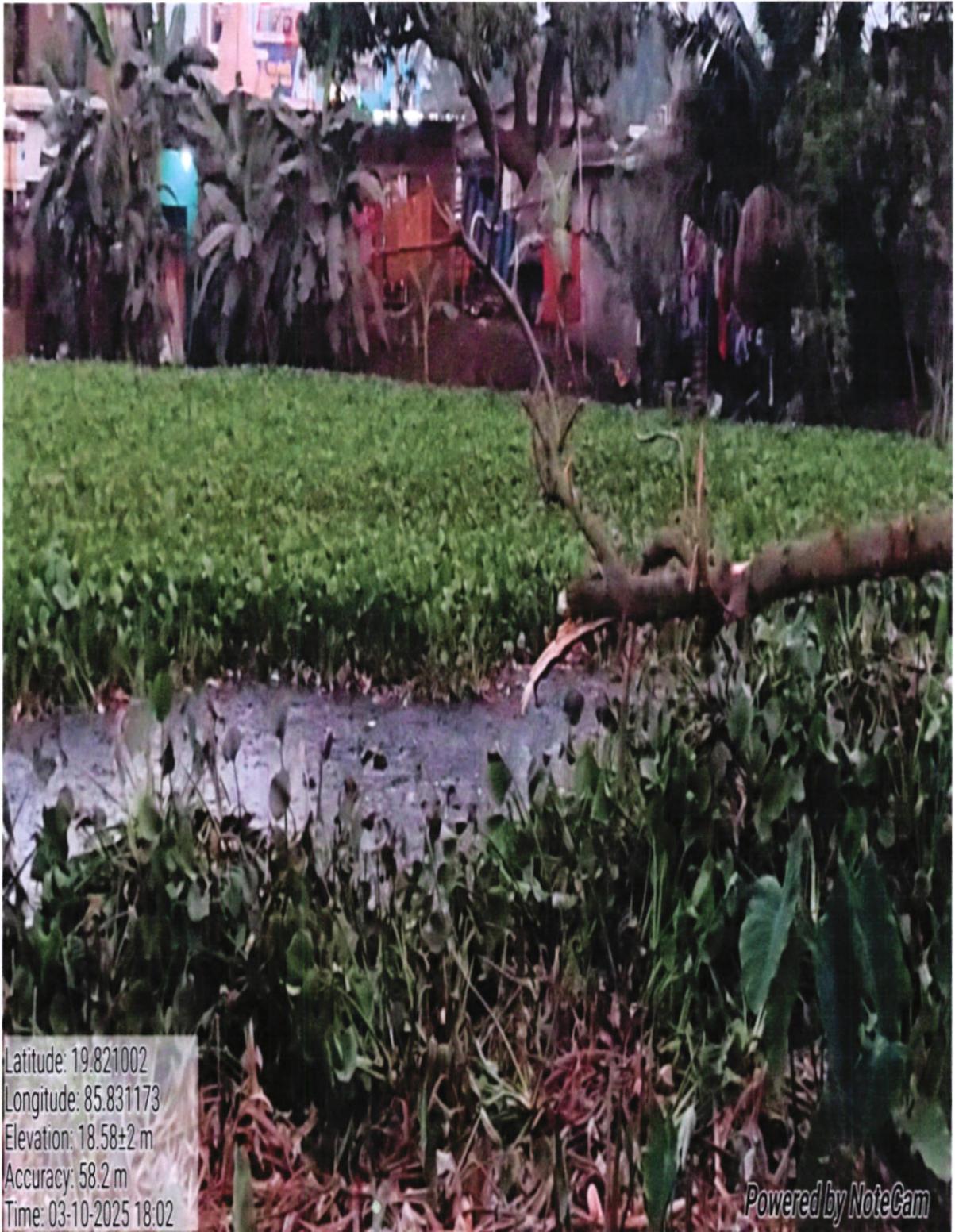
Copy forwarded to Collector,Puri for information and necessary action.

[Signature]
28/03/2025
Block Development Officer

Three copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Puri

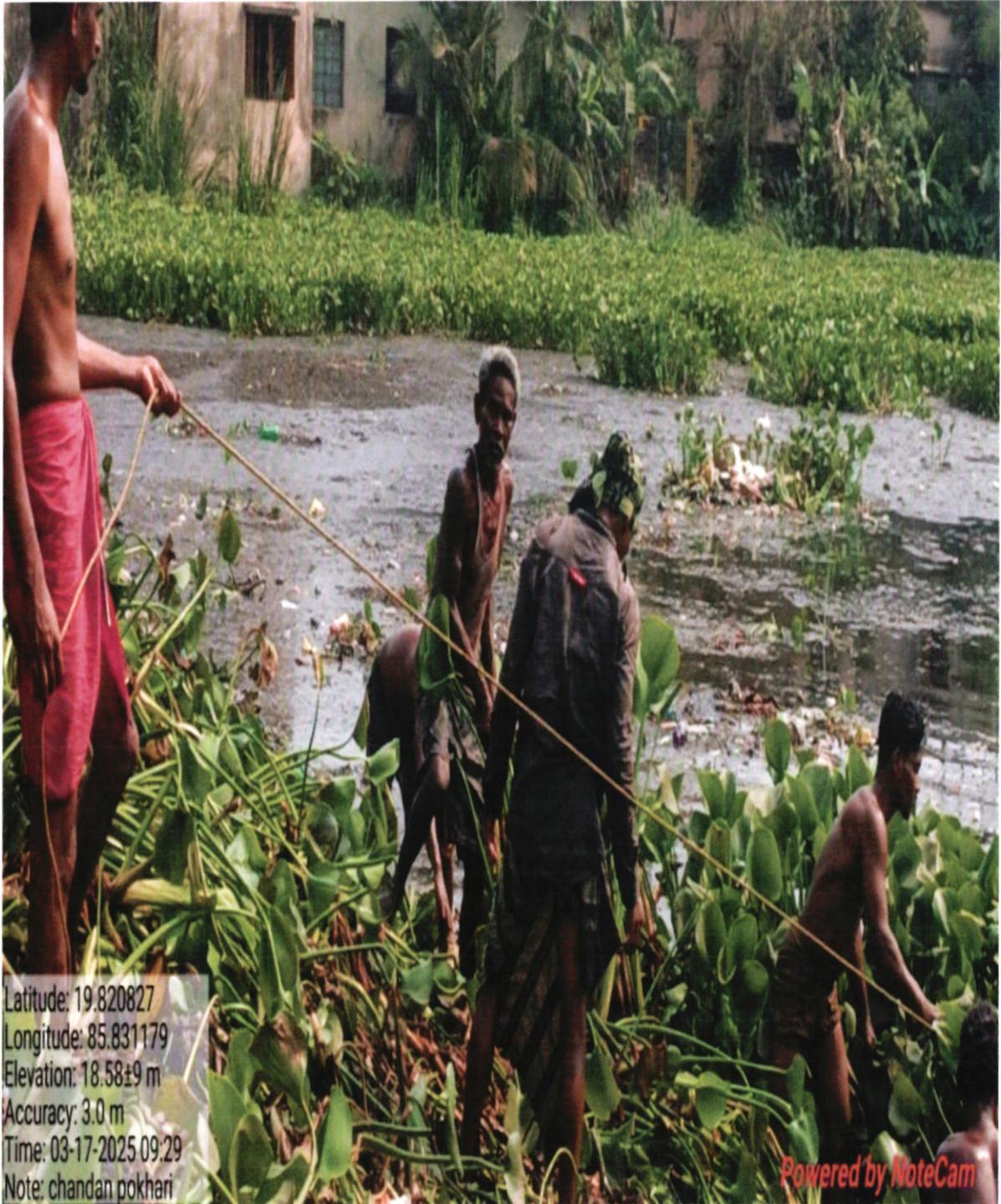
~~43~~



True Copy Attested

[Handwritten Signature]

Deputy Collector,
Judicial, Collectorate Pili



Latitude: 19.820827
Longitude: 85.831179
Elevation: 18.58±9 m
Accuracy: 3.0 m
Time: 03-17-2025 09:29
Note: chandan pokhari

Powered by NoteCam

True copy attested


Deputy Collector,
Judicial, Collectorate Puri

- 48 -



Tree copy attached

Chandan Pokhari

Deputy Collector,
Judicial Collectorate Pur

- 48 -



True copy attested

Devi Prasad
 Deputy Collector,
 Judicial, Collectorate Pimpri

~~2X~~



Tree Copy attested

Sahab
Deputy Collector,
Judicial, Collectorate BIR

~~98~~



Tree Copy attested

[Signature]
Deputy Collector,
Judicial, Collectorate Pur